

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Company Petition No. 19/14(1)/2017

**Coram:** B. S. V. Prakash Kumar, Member (Judicial)  
V. Nallasenapathy, Member (Technical)

In the matter of Companies Act 2013 under section 14(1).

And

GREEN POINT TECHNOLOGY SERVICES (INDIA) LIMITED...Petitioner

Present on behalf of the party:

Ms. Shilpa Shah, Practicing Company Secretary.

ORDER

(*Heard & Pronounced on 14.03.2017*)

**Per :** V. Nallasenapathy, Member (Technical)

The Petitioner filed this Company Petition seeking conversion from Public Limited to Private Limited stating that the company, in pursuance of the Special Resolution passed in the EGM held on 15.12.2016 approving conversion of the company into private limited company by stating that the reasons behind this conversion being operational convenience and reduction of cost. No creditor has raised objection for the proposal of the petitioner company. The Company filed Affidavits disclosing the compliance of Rule 68 by attaching the Advertisement given mentioning that the company filed the petition before this Bench for conversion of the company into Private Limited Company, therefore the Petitioner prays that this Bench may grant approval for conversion of the company from Public Limited to Private Limited as prayed for.

On perusal of this Company Petition, for having the company complied with the Section 14 as well as Rules 68 of NCLT, Rules, the same is hereby allowed.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B. S. V. PRAKASH KUMAR  
Member (Judicial)